

RAJASTHAN HIGH COURT JODHPUR

::STANDING ORDER::

No. 08/S.O./2026

Date: 15.09.2026

Whereas the Hon'ble Supreme Court of India, in Bhopal Municipal Corporation Vs. Dr. Subhash C. Pandey & Ors., has directed all the High Courts through the Registrar General to take appropriate institutional action for implementation of the Solid Waste Management Rules, 2026.

To facilitate effective implementation and monitoring of the directions issued by the Hon'ble Supreme Court concerning the enforcement of the Solid Waste Management Rules, 2026, and to promote environmentally sustainable court administration; the following STANDARD OPERATING PROCEDURE (SOP) for the Rajasthan High Court and District Courts of Rajasthan is framed.

1. Short title and commencement:

- (i) This SOP shall be called the 'Rajasthan High Court Standard Operating Procedure for Implementation of the Solid Waste Management Rules, 2026' (hereinafter referred to as the "SOP").
- (ii) It shall come into force with immediate effect.

2. Applicability:

This SOP shall apply to the Court premises/complexes and residential colonies of the Rajasthan High Court (Principal Seat at Jodhpur and Bench at Jaipur), all District Courts of Rajasthan and the Rajasthan State Judicial Academy, Jodhpur.

3. Nodal Authority and Nodal Officer:

Nodal Authority: Registrar (Administration), Jodhpur shall be the Nodal Authority for implementation of the SOP.

Nodal Officers: The following shall be 'Nodal Officers' for implementation of the SOP for following premises-

Court premises/complexes and residential colonies (Rajasthan High Court, Jodhpur) & Rajasthan State Judicial Academy, Jodhpur.	Registrar (Classification-II), Jodhpur.
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Court premises/complexes and residential colonies (Rajasthan High Court, Jaipur).	Registrar (Administration), Jaipur.
Court premises/complexes and residential colonies (District Courts).	Officer Nominated by the District & Sessions Judge; such officer shall not be below the rank of Senior Civil Judge.
Outlying court premises and colonies/residential complexes.	Senior-Most Judicial Officer posted there.

4. Monitoring Committees:

A Monitoring Committee shall be constituted to monitor compliance with this SOP and shall comprise the following:

For Rajasthan High Court (Jodhpur and Jaipur Bench combined)

- (a) Chairman- Hon'ble Judge nominated by Hon'ble the Chief Justice.
- (b) Member- Registrar (Administration), Jodhpur-Nodal Authority.
- (c) Member Secretary- O.S.D (F&I), Rajasthan High Court Jodhpur.
- (d) Member- Registrar (Administration), RHCB Jaipur-Nodal Officer.
- (e) Member- Registrar (Classification-II), RHC, Jodhpur- Nodal Officer.
- (f) Member- Court Manager.

For District Courts

- (a) **Chairman** -District & Sessions Judge.
- (b) **Member Secretary**- Senior-most Civil Judge.
- (c) **Member**-Nodal Officers in the District.
- (d) **Member**-Court Manager.

The Committee shall meet at least once every quarter.

5. Waste Management Measures:

The Nodal Officer shall take the following measures to ensure strict statutory compliance:

- (a) **Mandatory Segregation:** Ensure mandatory four-stream segregation of waste at the source into Wet, Dry, Sanitary, and Special Care as mandated under the 2026 Rules, along with separate handling for hazardous/biomedical waste, batteries, etc., as mandated under the rules framed under the Environment (Protection) Act, 1986.
- (b) **Colour-Coded Infrastructure:** Install appropriate, standardized colour-coded bins at strategic locations across all premises.

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- (c) **Elimination of Dumping:** Strictly eliminate and penalize the open dumping and open burning of waste on court or residential premises.
- (d) **Authorized Processing:** Ensure collection and disposal of waste exclusively through authorized local bodies or registered waste processing agencies.
- (e) **Plastic Prohibition:** Discourage and strictly prohibit the use of single-use plastic materials, disposable plastic cups, plates, etc.
- (f) **Digital Governance & Eco-friendly Practices:** Encourage e-filing and digitization, promote the use of electronic communication, minimize unnecessary printing, and maximize the use of recycled paper wherever permissible.
- (g) **Premise Cleanliness:** Ensure absolute cleanliness and sanitization of the court complexes/premises (including courts, chambers, corridors, waiting halls, canteens, and parking areas) and residential colonies.

Note: The measures stated above are illustrative and not exhaustive. All concerned stakeholders shall comply with the Solid Waste Management Rules, 2026, and fulfil all prescribed duties and obligations to ensure their effective implementation.

6. Training and Capacity Building:

The Rajasthan State Judicial Academy shall periodically conduct training programmes on the Solid Waste Management Rules, 2026, environmental jurisprudence, sustainable court administration, and waste reduction practices.

The Rajasthan State Legal Services Authority (RSLSA) shall undertake awareness initiatives to promote waste segregation, cleanliness, and sustainable waste management among Judicial Officers, Court Staff, Bar Members, Litigants, and the public.

7. Inspection:

Quarterly Inspections: To ensure SOP implementation, a quarterly inspection of the premises and residential colonies shall be conducted by the respective Nodal Officers. These inspections will evaluate segregation practices, general cleanliness, waste collection efficiency, compliance by vendors and canteens, and adherence to other mandates of the Solid Waste Management Rules, 2026.

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Reporting: A 'Quarterly Inspection Report' indicating the quantity of waste generated, segregation status, disposal mechanisms, awareness programmes conducted, challenges faced, and assistance required from local authorities shall be prepared after each quarterly inspection.

The Quarterly Inspection Report of each District Court establishment, Rajasthan High Court, Jodhpur/ Jaipur; shall be forwarded by the concerned District & Sessions Judge and Nodal Officers for Rajasthan High Court, Jodhpur/Jaipur, to the O.S.D. (F&I), Rajasthan High Court, Jodhpur.

OSD (F&I), Rajasthan High Court, Jodhpur will compile the quarterly reports as received, which shall be placed by the 'Nodal Authority' before the Hon'ble Judge(Chairman).

OSD (F&I), Rajasthan High Court, Jodhpur shall convene meetings of the Monitoring Committee for the High Court.

8. Review of implementation:

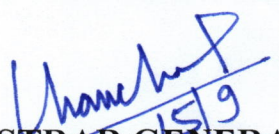
The High Court Monitoring Committee shall review the quarterly reports received from all District Courts and the High Court establishments, assess the overall implementation of this SOP, identify best-performing districts for recognition and dissemination of best practices, identify deficiencies, recommend improvements or infrastructure upgrades, and issue appropriate directions for effective compliance.

The proceedings/report of the meeting shall be placed before Hon'ble the Chief Justice.

9. Interpretation

Any issue relating to interpretation or implementation of this SOP shall be decided by Hon'ble the Chief Justice.

BY ORDER


REGISTRAR GENERAL

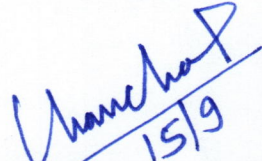
No. GEN/XV/55/2026/2064

Date: 15.09.26

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2. Private Secretary to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. All the Registrars /O.S.D., Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
5. Registrar (Classification-II), Rajasthan High Court, Jodhpur.
6. Registrar-cum-CPC, Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.
7. Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with the direction to circulate the same amongst all the concerned of Judicial Side.
8. O.S.D. (F & I), Rajasthan High Court, Jodhpur.
9. All the District & Sessions Judges.
10. All Joint Registrars/ Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
11. Joint Registrar (Court Officer) Cell/ Dedicated Cell and A.O.J. (Building Cell), Rajasthan High Court, Jodhpur for compliance.
12. Deputy Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with the direction to circulate the same amongst all the Private Secretary/Personal Assistant etc.
13. All Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
14. All A.O.J., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
15. Notice Board.


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